

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)**

M.A. No. 691 of 2018

With

M.A. No.660 of 2018

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CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO

For the Appellant	: Mr. Alok Lal, Advocate [MA 691/18] Mr. V. K. Sharma, Advocate [MA 660/18]
For the Resp. 1 to 5	Mr. V. K. Sharma, Advocate [MA 691/18]
For the Resp. No.2	Mr. Alok Lal, Advocate [MA 660/18] : Mr. P. C. Sinha, Advocate [MA 691/18]

07/Dated: 13/04/2021.

Heard, learned counsel for the parties.

Mr. P. C. Sinha, learned counsel for the owner of the offending vehicle has submitted that he has filed counter-affidavit along with copy of the licence which was originally issued on 26.07.2010 for light motor vehicle which was upgraded for transport vehicle on 20.09.2012 which was subsequently renewed in the year 2015 though the accident is of dated 18.02.2013. The copy of original driving licence (Ext.-7) has been annexed with the counter-affidavit, as such, the same may be verified by the Insurance Company.

Mr. Alok Lal, learned counsel for the Insurance Company has submitted that the same requires a verification by the Insurance Company, as such, the case may be adjourned.

Learned counsel, Mr. V. K. Sharma has no objection.

Considering the same, put up these cases after ten weeks, as the country is passing through a pandemic disease, Covid-19.

(Kailash Prasad Deo, J.)

Sandeep/